

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 34**  
**(IB)-239(PB)/2017**

**IN THE MATTER OF:**

M/s. Baddi Foils Pvt Ltd	...	Applicant/Petitioner
Vs		
M/s.Biotropics Pharma Pvt Ltd	...	Respondent

**Order under Section 9 of the Insolvency & Bankruptcy Code, 2016(Liq.).**

**Order delivered on 09.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Ashwarya Sinha Adv and Mr. Aditya Malhotra, Adv  
in Appeal 54/2023  
For the Respondent :

**ORDER**

**IA-12/2024**

Heard, Ld. Counsel Mr. Vinod Chaurasai for the Applicant.

Argument heard, **Order Reserved.**

Meantime, Ld. Counsel is directed to file brief note during the course of the day.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**